

HIGH COURT OF JUDICATURE AT ALLAHABAD

NOTIFICATION

DATED: ALLAHABAD: JULY 09, 2026

No. 2040 /Admin. (Services)/2026

Pursuant to Government O.M. No. 316/II-4-2026-02-4099/41/2023 dated 07.07.2026, Sri **Ashok Kumar-IX**, Presiding Officer, Motor Accident Claims Tribunal, Sonbhadra is appointed/posted as Presiding Officer, Motor Accident Claims Tribunal, Kanpur Nagar (North).

No. 2041 /Admin. (Services)/2026

Pursuant to Government O.M. No. 316/II-4-2026-02-4099/41/2023 dated 07.07.2026, Sri **Pradeep Kumar-V**, Presiding Officer, Motor Accident Claims Tribunal, Sambhal at Chandausi is appointed/posted as Presiding Officer, Motor Accident Claims Tribunal, Baghpat.

No. 2042 /Admin. (Services)/2026

Pursuant to Government Notification No. /2026/585/VII-Nyay-2-2026-58G/2001T.C. dated 09.07.2026, Sri **Narendra Kumar Pandey**, Presiding Officer, Motor Accident Claims Tribunal, Agra is appointed/posted as Principal Judge, Family Court, Bulandshahar.

No. 2043 /Admin. (Services)/2026

Pursuant to Government O.M. No. 316/II-4-2026-02-4099/41/2023 dated 07.07.2026, Sri **Vishnu Chandra Vaish**, Additional District & Sessions Judge, Muzaffar Nagar is appointed/posted as Presiding Officer, Motor Accident Claims Tribunal, Rampur.

No. 2044 /Admin. (Services)/2026

Pursuant to Government Notification No. /2026/585/VII-Nyay-2-2026-58G/2001T.C. dated 09.07.2026, Sri **Brajesh Mani Tripathi**, Additional Principal Judge, Family Court, Deoria is appointed/posted as Principal Judge, Family Court, Deoria.

No. 2045 /Admin. (Services)/2026

Sri **Arvind Kumar Yadav-II**, Additional District & Sessions Judge, Mathura to be Additional District & Sessions Judge/Special Judge, Mathura vice Sri Rajesh Parasher.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at Mathura against the special court created for trying cases under the said Act.

No. 2046 /Admin. (Services)/2026

Sri **Rajesh Parasher**, Special Judge/Additional District & Sessions Judge, Mathura to be Additional District & Sessions Judge, Mathura.

No. 2047 /Admin. (Services)/2026

Dr. (Smt.) **Pallavi Agarwal**, Additional District & Sessions Judge, Mathura to be Additional District & Sessions Judge/Special Judge, Mathura for trying cases U/s 14 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 (Act no. 33 of 1989) vice Sri Ajay Pal Singh-II.

No. 2048 /Admin. (Services)/2026

Sri **Ajay Pal Singh-II**, Special Judge/Additional District & Sessions Judge, Mathura to be Additional District & Sessions Judge, Mathura.

No. 2049 /Admin. (Services)/2026

Pursuant to Government O.M. No. 316/II-4-2026-02-4099/41/2023 dated 07.07.2026, Sri **Ram Kishor Pandey**, Additional District & Sessions Judge, Mathura is appointed/posted as Presiding Officer, Motor Accident Claims Tribunal, Sonbhadra.

No. 2050 /Admin. (Services)/2026

Sri **Anil Kumar Rana**, Additional District & Sessions Judge, Gorakhpur to be Additional District & Sessions Judge/Special Judge, Anti-corruption (V.B.U.P.S.E.B.), Gorakhpur vice Sri Nitin Kumar Thakur.

No. 2051 /Admin. (Services)/2026

Sri **Nitin Kumar Thakur**, Special Judge/Additional District & Sessions Judge, Gorakhpur to be Additional District & Sessions Judge, Gorakhpur.

No. 2052 /Admin. (Services)/2026

Sri **Siddharth Singh**, Additional District & Sessions Judge, Gorakhpur to be Additional District & Sessions Judge/Special Judge, Gorakhpur vice Sri Chandra Mani Mishra.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at Gorakhpur against the special court created for trying cases under the said Act.

No. 2053 /Admin. (Services)/2026

Sri **Chandra Mani Mishra**, Special Judge/Additional District & Sessions Judge, Gorakhpur to be Additional District & Sessions Judge, Gorakhpur.

No. 2054 /Admin. (Services)/2026

Sri **Chandra Bhan Singh**, Additional District & Sessions Judge, Gorakhpur to be Additional District & Sessions Judge/Special Judge, Gorakhpur for trying cases U/s 14 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 (Act no. 33 of 1989) vice Smt. Pratiksha Nagar.

No. 2055 /Admin. (Services)/2026

Smt. **Pratiksha Nagar**, Special Judge/Additional District & Sessions Judge, Gorakhpur to be Additional District & Sessions Judge, Gorakhpur.

No. 2056 /Admin. (Services)/2026

Pursuant to Government Notification No. /2026/585/VII-Nyay-2-2026-58G/2001T.C. dated 09.07.2026, Sri **Umesh Chandra Pandey-II**, Additional District & Sessions Judge, Gorakhpur is appointed/posted as Principal Judge, Family Court, Kannauj.

No. 2057 /Admin. (Services)/2026

Sri **Kashif Sheikh**, Additional District & Sessions Judge, Muzaffar Nagar to be Additional District & Sessions Judge/Special Judge, Muzaffar Nagar vice Sri Anurag Panwar.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at Muzaffar Nagar against the special court created for trying cases under the said Act.

No. 2058 /Admin. (Services)/2026

Sri **Anurag Panwar**, Special Judge/Additional District & Sessions Judge, Muzaffar Nagar to be Additional District & Sessions Judge/Special Judge, Muzaffar Nagar for trying cases U/s 14 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 (Act no. 33 of 1989) vice Smt. Pratibha Saxena-I.

No. 2059 /Admin. (Services)/2026

Pursuant to Government O.M. No. 316/II-4-2026-02-4099/41/2023 dated 07.07.2026, Smt. **Pratibha Saxena-I**, Special Judge/Additional District & Sessions Judge, Muzaffar Nagar is appointed/posted as Presiding Officer, Motor Accident Claims Tribunal, Sambhal at Chandausi.

No. 2060 /Admin. (Services)/2026

Sri **Chinta Ram**, Additional District & Sessions Judge, Ambedkar Nagar at Akbarpur to be Additional District & Sessions Judge/Special Judge, Ambedkar Nagar at Akbarpur for trying cases U/s 14 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 (Act no. 33 of 1989) vice Sri Pawan Kumar Shukla.

No. 2061 /Admin. (Services)/2026

Sri Pawan Kumar Shukla, Special Judge/Additional District & Sessions Judge, Ambedkar Nagar at Akbarpur to be Additional District & Sessions Judge, Ambedkar Nagar at Akbarpur.

No. 2062 /Admin. (Services)/2026

Pursuant to Government O.M. No. 316/II-4-2026-02-4099/41/2023 dated 07.07.2026, Sri Ram Bilash Singh, Additional District & Sessions Judge, Ambedkar Nagar at Akbarpur is appointed/posted as Presiding Officer, Motor Accident Claims Tribunal, Agra.

BY ORDER OF THE HON'BLE COURT,

sd/-
(MANJEET SINGH SHEORAN)
REGISTRAR GENERAL

No. 385/Admin. (Services)/2026, Dated: Allahabad: July 09, 2026.

Copy forwarded for information and necessary action to:

1. The Executive Chairman, U.P. State Legal Services Authority, Third Floor, Jawahar Bhawan Annexe, Lucknow-226001.
2. Pramukh Sachiv, Niyukti, U.P. Shasan, Lucknow with the request to relieve the Officers concerned, if any.
3. Pramukh Sachiv Nyay Evam Vidhiparamarshi, Uttar Pradesh Shasan, Lucknow. (through e-mail)
4. The Special Secretary (Law) and Additional Legal Remembrancer, Government of U.P. Supreme Court (Legal Cell), III Floor, Bar Council of India Building, 21 Rouse Avenue Urdu Ghar Marg, New Delhi.
5. The Director, Institute of Judicial Training & Research, U.P., Vineet Khand, Gomti Nagar, Lucknow. (through e-mail)
6. The Additional Director, Treasury, Camp Office, First Floor, New Treasury Building, Kutchery Road, Allahabad.
7. All the District & Sessions Judges and Principal Judges, Family Courts (through e-mail)
The Officers whose names have been mentioned above shall hand over charge of their present post, and shall proceed to take over charge of the new posting immediately or as per direction mentioned in D.O. Letter No. 35/Admin. (Services)/2022 dated 21.01.2022, if applicable.

The handing and taking over charge certificates may kindly be sent to the Assistant Registrar (Services), High Court, Allahabad, both physically and via email ID service@allahabadhighcourt.in

The officers shall also mention their personal ID no., allotted by the Court on the charge certificate.

Kindly refer to G.L. No. 27/Admin G-II dated 24.11.2021 wherein it has been directed that "District & Sessions Judges & Principal Judges of Family Courts to strictly ensure that no case remains pending in courts falling vacant on account of transfer etc. of presiding officers, unless the same is specifically barred.

That immediately upon handing over charge by the transferred Presiding Officer and the Court falling vacant as a result thereof, the staff attached to such vacant court be transferred to other courts/establishment.

8. The Senior Registrar, High Court, Lucknow Bench, Lucknow. (through e-mail)
9. The Registrar (Judicial) (Confidential), High Court, Allahabad.(through e-mail)
10. The Registrar (Judicial) (Computer), High Court, Allahabad.(through e-mail)
11. The Registrar (Judicial) (Budget), High Court, Allahabad.(through e-mail)
12. The Joint Registrar (Judicial) (Inspection), High Court, Allahabad.(through e-mail)
13. The Deputy Registrar (Admin. Misc.-2), High Court, Allahabad.(through e-mail)
14. The Deputy Registrar (G.), High Court, Allahabad.(through e-mail)

15. The Deputy Registrar (Conf. 'B'), High Court, Allahabad.(through e-mail)
16. The Deputy Registrar (Admin. A-3), High Court, Allahabad.(through e-mail)
17. The Assistant Registrar (Admin. A-2), High Court, Allahabad.(through e-mail)
18. The Assistant Registrar (Admin. C), High Court, Allahabad.(through e-mail)
19. The Director, Printing & Stationary, U.P. Allahabad for publication of the notification in the next issue of the Gazette.
20. The Publication Secretary, U.P. Judicial Services Association Office, A-1, River Bank Judges Colony, Lucknow.
21. P.Ss. to the Hon'ble Judges with the request to place this notification before their Lordships for kind perusal. (through e-mail)

BY ORDER OF THE HON'BLE COURT,

sd/-

(RAJNESH KUMAR)

REGISTRAR (JUDICIAL) (SERVICES)